NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/11/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/499/ (IB)/2017

NAME OF THE PETITIONER(S)

: FOSECO INDIA LTD

NAME OF THE RESPONDENT(S)

: EVERON CASTINGS PVT LTD

UNDER SECTION

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

S.V. Rowin Rathinam.
16. B. Karo Hilleyan
Roll Church

ORDER

Counsels for both the parties are present. It is on record that the Corporate Debtor had agreed to make payment of the outstanding debt. He has also given five cheques in total and out of five, three cheques have been dishonoured. Now, the Counsel for the Corporate Debtor has brought one DD for an amount of Rs.3,50,000/-. Counsel for the Applicant did not accept the same. Counsel for the Corporate Debtor had prayed for one week to arrange D.D. for an amount of Rs.30 lakhs. Last and final opportunity is given to the Corporate Debtor to make payment of the outstanding debt failing which the matter shall be taken up for final hearing. Put up on 27.11.2017 at 10.30 A.M.

-Sol-MEMBER (TECHNICAL) ghk

MEMBER (JUDICIAL)

-sel-